Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 12.06.2014

The meeting No.10/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 12.06.2014 in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O. TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.09/AM-15 for 05.06.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 05.06.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.10/AM-15 dated 12.06.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 10/84-ALC3/2014 MEETING DATE : 12.06.2014

	Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
HQ File :01/84/050/00058/AM15/	RLA File :56/24/040/00002/AM12/		Defer Date: 10.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. It was decided to defer the case for re-listing on 10.07.2014.

Case No.:22/47/84-ALC3/2013		12.06.2014	Status: Approved
HQ File :01/84/050/00377/AM14/	II	Lic.No/Date:0510376633 20.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME)'s conveyed vide their U.O.No.37(5)/21/2014-15/Hos., dated 11.06.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quanti	ity	
		Quantity		allowe	d	
1.	Harness part of	2500 Set	Polyester fabric – 600x600D with PU	0.55	Meter	
	Polyester fabric textile		coating grey fabric	per pie	ece	
	material for Men-22"		Polyester fabric – 600x600D with PU	0.40	Meter	
	set + Waist Pad-48"		coating black fabric	per pie	ece	
			Polyester Air Mesh-7004, 152 cms.	0.61	Meter	
			black, GSM-290+/-10%		per piece	
			Polyethylene foam "Softlon"-3004 S(99)	0.55	Meter	
			4mmX1500mmX50mm	per piece		
2.	Harness part of	2500 Set	Polyester fabric – 600x600D with PU	0.65	Meter	
	Polyester fabric textile		coating grey fabric	per pie	ece	
	material for Men-26"		Polyester fabric – 600x600D with PU	0.45	Meter	
	set + Waist Pad-55"		coating black fabric	per pie	ece	
			Polyester Air Mesh-7004, 152 cms.	0.71	Meter	
			black, GSM-290+/-10%	per pie	ece	

			Polyethylene foam "Softlon"-3004 S(99)	0.65	Meter
			4mmX1500mmX50mm	per pie	ece
3.	Tool Pouch Bag A- of	2500 Nos.	Polyester fabric – 600x600Dx2 double	0.60	Meter
	Polyester fabric textile		layer Polyester fabric with PVC centre,	per pie	ece
	material, black/grey		black fabric one side, grey on the other		
			side, PVC centre coating to both side.		
4.	Tool Pouch Bag B- of	2500 Nos.	Polyester fabric – 600x600Dx2 double	0.40	Meter
	Polyester fabric textile		layer Polyester fabric with PVC centre,	per pie	ece
	material, black/grey		black fabric one side, grey on the other		
			side, PVC centre coating to both side.		
5.	Pouch Bags of	3000 Nos.	Polyester fabric – 600x600Dx2 double	0.40	Meter
	Polyester fabric textile		layer Polyester fabric with PVC centre,	per pie	ece
	material		black fabric one side, grey on the other		
			side, PVC centre coating to both side.		
6.	Pouch Bags of	5000 Nos.	Polyester fabric – 600x600D with PU	0.26	Meter
	Polyester fabric textile		coating black fabric	per pie	ece
	material		Polyester fabric – 600x600D with PVC	0.41	Meter
			coating black fabric	per pie	ece

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		Party Name: TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:10/84-ALC3/2014	Status: Deferred	
--	--	---------------------------------------	------------------------------	---------------------	--

$\ _3$	HQ File :01/84/050/00031/AM15/	RLA File :07/24/040/00412/AM14/	Lic.No/Date:0/101018/9	Defer Date: 26.06.2014
- 11				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 26.06.2014.

		5	II	Status: Deferred
4	HQ File :01/84/050/00006/AM15/		l e e e e e e e e e e e e e e e e e e e	Defer Date: 26.06.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for submission of information/details in support of their proposal. The Committee after deliberation agreed with the request of applicant firm and defer the case for re-listing on 26.06.2014.

II I	1 3	10.06.0014	Status: Approved
HQ File :01/84/050/00004/AM15/	RLA File :56/24/040/00043/AM14/	Lic.No/Date:5610003728 17.02.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petro-chemicals conveyed vide their O. M. No. 46011/39/2009-PC-II, dated 28.05.2014 as detailed below:-

11, 5, 5, 5, 5, 5				
S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Flexible Intermediate Bulk	1000 MT	Polypropylene Granules	808.500 MT
	Containers net content: PP		IRGANOX 1010	8.250 MT
	Granules-750 MT, IRGANOX		IRGAFOS 168	8.250 MT
	1010- 7.5 MT, IRGAFOS 168-		Colour Master batch	55 MT

7.5 MT, Colour Master batch-	LDPE Granules	110 MT
50 MT, LDPE Granules-100	LLDPE Granules	110 MT
MT, LLDPE Granules- 100 MT, Packing material PP Granules 10 MT, Printing Inly	\	As per packing policy
Granules-10 MT, Printing Ink- 10,000 Litre	Printing Ink	10,000 Litre

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:5/2/84-ALC3/2014	-	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
6	HQ File :01/84/050/00005/AM15/			Defer Date: 10.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that DIPP has issued letter on 16.04.2014 to applicant firm for submission of requisite information/details in support of their proposal. The Committee after deliberations decided to await the same and defer the case for re-listing on 10.07.2014.

		3	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
7	HQ File :01/84/050/00395/AM14/			Defer Date: 26.06.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 26.06.2014.

		5	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
8	HQ File :01/84/050/00007/AM15/			Defer Date: 26.06.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 26.06.2014.

	Case No.:22/2/84-ALC3/2014		1	Status: Deferred
9	HQ File :01/84/050/00022/AM15/		1	Defer Date: 26.06.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 26.06.2014.

			Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
10	HQ File :01/84/050/00020/AM15/		Lic.No/Date:0710102836 12.03.2014	Defer Date: 10.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 10.07.2014.

Case No.:16/2/84-ALC3/2014	Party Name: KARUR	Meet No/Date:10/84-ALC3/2014	Status:
	K.C.P.PACKKAGINGS LIMTED,	12.06.2014	Deferred

11	HQ File :01/84/050/00016/AM15/	RLA File :32/24/040/00027/AM14/	Lic.No/Date:3210073970 13.03.2014	Defer Date: 10.07.2014
11				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to await the same and defer the case for re-listing on 10.07.2014.

	Case No.:16/6/84-ALC3/2014	5	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
12 E	HQ File :01/84/050/00047/AM15/			Defer Date: 10.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 10.07.2014.

Case No.:2/6/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	12.06.2014	Status: Approved
HQ File :01/84/050/00033/AM15/		Lic.No/Date:0510382028 18.03.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies T-Shirts made of 60% Cotton	9500	60% Cotton 30% Nylon	1570 Kgs.
	30% Nylon 10% Spandex dyed	Nos.	10% Spandex unbleached	
	knitted fabric, GSM-130+/-10%,		knitted fabric, GSM-130+/-	
	Style No. GS6JT052 & Indian fabric		10%	
	95% Cotton 5% Spandex			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:9/2/84-ALC3/2014	5	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
14 HO	Q File :01/84/050/00009/AM15/		Lic.No/Date:0210201329 19.03.2014	Defer Date: 10.07.2014

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 10.07.2014.

	Case No.:13/6/84-ALC3/2014	Party Name: KANPUR PLASTIPACK LTD	I	Status: Deferred
15	HQ File :01/84/050/00044/AM15/			Defer Date: 10.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to await the same and defer the case for re-listing on 10.07.2014.

	Case No.:12/6/84-ALC3/2014	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
16	HQ File :01/84/050/00043/AM15/	Lic.No/Date:0510383072 28.03.2014	Defer Date: 10.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 10.07.2014.

	II	5		Status: Deferred
17	HQ File :01/84/050/00040/AM15/		Lic.No/Date:0510383265 01.04.2014	Defer Date: 10.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 10.07.2014.

	Case No.:5/10/84-ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
18	HQ File :01/84/050/00060/AM15/		Lic.No/Date:0710103320 01.04.2014	Defer Date: 10.07.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.07.2014.

	II	Party Name: PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
	HQ File :01/84/050/00042/AM15/		Lic.No/Date:0710103348 02.04.2014	Defer Date: 10.07.2014
19		1 1 1 1	1 , 1 1 1,1	1 1 C

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM and sketch of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 10.07.2014.

Case No.:23/2/84-ALC3/2014	Party Name: GANGA ACROWOOLS LIMITED	12.06.2014	Status: Approved
HQ File :01/84/050/00023/AM15/	RLA File :30/24/040/00060/AM14/	Lic.No/Date:3010101676	

	03.04.2014	
Decision: The Committee considered	the case as per agenda alongwith other relevan	nt papers and went through the detail

102 04 2014

submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.42/AM-14 held on 31.01.2014 as detailed below:

case, on it	speat basis as per accision tak		1115 1 10. 12/1 1111 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	i do detanea delovi.
S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Acrylic dyed yarn (under	4,00,000	Acrylic Fibre, 2 – 4 D	2,50,000 Kgs.
	worsted system) (1.11	Kgs.	Acrylic Fibre, 5-7D	1,10,667 Kgs.
	Kg/Kg content in export		Cationic Dyes/Optical brightener	8000 Kgs.
	product)		Textile Auxiliaries	
			Chemicals viz. Retarder/ Levelling	25,600 Kgs.
			Agent/Softner (Hydrophilic/	
			Cationic/ Bulky/ Silicon), Dyes	
			Fixation Accelerator, Gaur Gum	
			Wax Roll Textile Grade Wax	1600 Kgs.

The Dyes and Chemicals shall be restricted in terms of General Note 5 for Textiles products. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/6/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	10.06.0014	Status: Approved
HQ File :01/84/050/00037/AM15/		Lic.No/Date:3510044023 09.04.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Mill made Industrial workwear	7000 Kgs.	Raw Cotton natural fibre	8649.774 Kgs.
	woven garment (Cotton summer		Flacovan Flame resistant	3034 Kgs. (@.

	coverall) made of 100% Cotton dyed fabric with flame resistant	chemicals	442 grams per Kg. of fabric)
21	finish, GSM-220+/-10% and 100% Cotton bleached fabric with flame resistant finish, GSM-	Ukadan Flame resistant chemicals	323 Kgs. (@ 47 grams per Kg. of fabric)
	255+/-10% with reflective band (Net content of total cotton fabric – 6864.9 Kgs., 6329.4	Silastal Flame resistant chemicals	137 Kgs. (@ 20 grams per Kg. of fabric)
	Kgs. (220 GSM) & 535.5 Kgs. (255 GSM).	Silastan Flame resistant chemicals	27 Kgs. (@ 4 grams per Kg. of fabric)
		Reflective Band for high visibility	18,900 Meter
		Furnace Oil	As per fuel policy
		Polyvinyl Alcohol sizing material	69 Kgs.

The import of Dyes and Chemical (Sl. No.2 to 4) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/6/84-ALC3/2014	, , , , , , , , , , , , , , , , , , ,	Status: Deferred
HQ File :01/84/050/00038/AM15/		Defer Date: 10.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM and sketch of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal.

The case stands for re-listing on 10.07.2014.

Case No.:31/10/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	12.06.2014	Status: Approved
HQ File :01/84/050/00086/AM15/	1	Lic.No/Date:0710103582 10.04.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Girls Dress with belt made of 100%	3000 Nos.	100% Cotton yarn dyed	4950	Sq.
	Cotton yarn dyed fabric, GSM-		fabric, GSM-110+/-10%	meter	
	110+/-10%, Style No. CX8				
	7124989				
2.	Babies Dress made of 100%	1300 Nos.	100% Cotton yarn dyed	1040	Sq.
	Cotton yarn dyed fabric, GSM-		fabric, GSM-110+/-10%	meter	
	110+/-10%, Style No. CT8				
	7125106				

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/6/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Approved
HQ File :01/84/050/00034/AM15/		Lic.No/Date:0510384067 15.04.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

$\ _{24}$	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
	1.	Ladies Dress made of 64% Cotton	5400 Nos.	64% Cotton 35%	1740 Kgs.
		35% Polyester 1% Spandex dyed		Polyester 1% Spandex	
		knitted fabric, GSM-180+/-10%,		dyed knitted fabric,	
		Style No. 343206/346033		GSM-180+/-10%,	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:19/10/84-ALC3/2014	1		Status: Deferred
25	HQ File :01/84/050/00074/AM15/		Lic.No/Date:0510384141 16.04.2014	Defer Date: 10.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the case. The case stands for re-listing on 10.07.2014.

	Case No.:22/10/84-ALC3/2014	1 1 9 11 11 11 11 11 11 11 11 11 11 11	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
26	HQ File :01/84/050/00077/AM15/			Defer Date: 10.07.2014

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.07.2014.

Case No.:28/10/84-ALC3/2014	Party Name: PRABHAKAR OVERSEAS	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Approved
HQ File :01/84/050/00083/AM15/	RLA File :05/24/040/00012/AM15/	Lic.No/Date:0510384239 16.04.2014	
Decision: The Committee consider	dered the case as per agenda alongwith o	other relevant naners and went f	hrough the details

niliee considered the case as per agenda alongwith other relevant papers and went throug submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies T-Shirt made of 95% Cotton	27,000	100% Cotton neck lace	27,000 Nos.
	5% Spandex fabric	Nos.	accessories	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:18/10/84-ALC3/2014		Status: Deferred
28	HQ File :01/84/050/00073/AM15/		Defer Date: 10.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the case. The case stands for re-listing on 10.07.2014.

Case No.:8/10/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	12.06.2014	Status: Approved
HQ File :01/84/050/00063/AM15/		Lic.No/Date:0510384549 22.04.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity
29			Quantity		allowed
	1.	Men's Jacket made of 74% Polyester	16,200	74% Polyester 26%	14,580 Sq.
		26% Rayon dyed woven fabric used	Nos.	Rayon dyed woven	meter
		in front, shoulder & neck area, rest all		fabric, GSM-273+/-10%	
		Indian fabric, GSM-273+/-10%, Style			
		No. 40LK822/ 81LK822/			
		40X2935/81LN822			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

			I	Status: Deferred
20	HQ File :01/84/050/00076/AM15/			Defer Date: 10.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM, sketch and manufacturing process alongwith stage-wise wastage of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 10.07.2014.

	Case No.:20/10/84-ALC3/2014		Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
31	HQ File :01/84/050/00075/AM15/		Lic.No/Date:0510384880 24.04.2014	Defer Date: 10.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the case. The case stands for re-listing on 10.07.2014.

		Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
32	HQ File :01/84/050/00041/AM15/	 	Lic.No/Date:0510385126 28.04.2014	Defer Date: 10.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 10.07.2014.

	Case No.:24/10/84-ALC3/2014		Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred	
33	HQ File :01/84/050/00079/AM15/		Lic.No/Date:0610037244 29.04.2014	Defer Date: 10.07.2010	
	Dacision. The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.07.2014.

Case No.:9/10/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Approved
HQ File :01/84/050/00064/AM15/		Lic.No/Date:0510385426 01.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Dress made of 69%	8650 Nos.	69% Polyester 31%	6158 Kgs.
	Polyester 31% Viscose yarn dyed		Viscose yarn dyed	

	stripped knitted 295+/-10%,	fabric, Style	GSM- No.	stripped GSM-295	,
	341800/350808	J			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Approved
HQ File :01/84/050/00065/AM15/		Lic.No/Date:0510385427 01.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

-								
	S.No.	Export Product	Export	Import item	Quantity			
			Quantity		allowed			
	1.	Ladies Skirt made of 68% Rayon	2550 Nos.	68% Rayon 27% Nylon	1150 Kgs.			
		27% Nylon 5% Spandex dyed		5% Spandex dyed knitted				
		knitted fabric, GSM-350+/-10%		fabric, GSM-350+/-10%				
		along with 100% Polyester PU		100% Polyester PU	306 Sq.			
		(Polyurethane) coated artificial		(Polyurethane) coated	meter			
		leather, GSM-280+/-10%, Style		artificial leather, GSM-				
		No. 344447		280+/-10%				

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:13/10/84-ALC3/2014	Party Name: ALPS INDUSTRIES LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred		
36	HQ File :01/84/050/00068/AM15/	RLA File :05/23/040/00026/AM15/	Lic.No/Date:0510385549 02.05.2014	Defer Date: 10.07.2014		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.07.2014.					

	Case No.:17/10/84-ALC3/2014	1	1	Status: Deferred
37	HQ File :01/84/050/00072/AM15/			Defer Date: 10.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the case. The case stands for re-listing on 10.07.2014.

	Case No.:25/10/84-ALC3/2014	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
38	HQ File :01/84/050/00080/AM15/		Defer Date: 10.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that DIPP has issued a letter to applicant firm on 13.06.2014 for furnishing the requisite information/details in support of their proposal. The

Committee after deliberations decided to await the same and defer the case for re-listing on 10.07.2014.

			Party Name: AII NIISH FASHIONS PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred		
		HQ File :01/84/050/00081/AM15/	1	Lic.No/Date:0510385736 05.05.2014	Defer Date: 10.07.2014		
- 11		Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM and sketch of export product in support of their proposal. The Committee					

after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal.

	Party Name: ORION CONMERX PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
HQ File :01/84/050/00084/AM15/		Lic.No/Date:0510385981 07.05.2014	Defer Date: 10.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for relisting on 10.07.2014.

Case No.:23/10/84-ALC3/2014	1 - 7	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
HQ File :01/84/050/00078/AM15/		l l	Defer Date: 10.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM and sketch of export product in support of their proposal. The Committee

41

The case stands for re-listing on 10.07.2014.

after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 10.07.2014.

	Case No.:2/10/84-ALC3/2014	Party Name: ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
42	HQ File :01/84/050/00057/AM15/		Lic.No/Date:0510386126 09.05.2014	Defer Date: 10.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 10.07.2014.

Case No.:11/10/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Approved
HQ File :01/84/050/00066/AM15/	RLA File :05/24/040/00060/AM15/	Lic.No/Date:0510386194 09.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies T-Shirt made of 96% Rayon 4% Spandex yarn dyed knitted fabric, GSM-160+/-10%, Style No. 341409/350957		96% Rayon 4% Spandex yarn dyed knitted fabric, GSM-160+/-10%	1636 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:12/10/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P.	Meet No/Date:10/84-ALC3/2014	Status:
	LTD.	12.06.2014	Approved

43

	HQ File :01/8	RLA File :0	5/24/040/00061/2	AM15/ Lic.No/Date:051038 09.05.2014	36205	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export productions.					<u> </u>
	deliberation	ns decided to ratify the Advance Author	rization issued	in this case as detailed below:-		_
44	S.No.	Export Product	Export	Import item	Quantity	
		_	Quantity		allowed	
	1.	Ladies Top made of 57% Cotton	10,100	57% Cotton 38% Modal 5%	4898 Kgs.	
		38% Modal 5% Spandex yarn dyed	Nos.	Spandex yarn dyed knitted		
		knitted fabric, GSM-270+/-10%,		fabric, GSM-270+/-10%		
		Style No. 342027/350955		,		
	The GSM	should match in both import and expor	t.	•		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:27/10/84-ALC3/2014	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
45	HQ File :01/84/050/00082/AM15/	RLA File :30/24/040/00008/AM15/	I I	Defer Date: 10.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. It was decided to defer the case for re-listing on 10.07.2014.

	-	10.06.2014	Status: Approved
HQ File :01/84/050/00059/AM15/		Lic.No/Date:5210041057 20.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this

	case as de	tailed below:-			
46	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
	1.	Fancy metallic yarn supported with	15,000	100% Polyester	6120 Kgs.
		100% Polyester filament yarn	Kgs.	Filament yarn	(inclusive 2%
	containing 6000 Kgs. of Polyester				wastage)
	filament yarn (PFY content 40%)				
	The R.A. s	shall be advised to take necessary actio	n subject to co	ompliance of other usual c	conditions.

	Case No.:14/10/84-ALC3/2014	1 3	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
	HQ File :01/84/050/00069/AM15/		Lic.No/Date:0510386965 20.05.2014	Defer Date: 10.07.2014
47	Decision: The Committee considere	d the case as per agenda alongwith	other relevant papers and o	bserved that the

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application in this case is incomplete. Therefore, the Committee after deliberations decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the case. The case stands for re-listing on 10.07.2014.

Case No.:15/10/84-ALC3/2014	1. 19	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
HQ File :01/84/050/00070/AM15/		Lic.No/Date:0510386964 20.05.2014	Defer Date: 10.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application in this case is incomplete. Therefore, the Committee after deliberations decided to call the applicant firm for

personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the case. The case stands for re-listing on 10.07.2014.

	Case No.:16/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
	HQ File :01/84/050/00071/AM15/	RLA File :05/24/040/00076/AM15/	Lic.No/Date:0510386963 20.05.2014	Defer Date: 10.07.2014
49	Decision: The Committee consider	ed the case as ner agenda alonowit	th other relevant papers and	observed that the

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application in this case is incomplete. Therefore, the Committee after deliberations decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the case. The case stands for re-listing on 10.07.2014.

	Case No.:1/10/84-ALC3/2014	Party Name: A.I. ENTERPRISES PVT. LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
	HQ File :01/84/050/00056/AM15/		Lic.No/Date:0410158099 22.05.2014	Defer Date: 10.07.2014
50	Dagisiana The Committee considered	41		at ann lia ant finns

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM, sketch and style No. of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 10.07.2014.

	Party Name: RICHA GLOBAL EXPORTS P. LTD.	10.06.2014	Status: Approved
HQ File :01/84/050/00061/AM15/		Lic.No/Date:0510387308 23.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies' Skirt made of 69.5%	8600 Nos.	69.5% Nylon 30.5%	914 Kgs.
	Nylon 30.5% Cotton dyed lace		Cotton dyed lace fabric,	
	fabric, GSM-152+/-10% with		GSM-152+/-10%	
	68% Rayon 27% Nylon 5%		68% Rayon 27% Nylon	3470 Kgs.
	Spandex dyed knitted fabric,		5% Spandex dyed knitted	_
	GSM-350+/-10% Style No.		fabric, GSM-350+/-10%	
	347965-355119-355129-			
	354185-335121			
2.	Ladies' Dress made of 69.5%	7550 Nos.	69.5% Nylon 30.5%	2113 Kgs.
	Nylon 30.5% Cotton dyed lace		Cotton dyed lace fabric,	
	fabric, GSM-152+/-10%		GSM-152+/-10%	
	alongwith 100% Polyester dyed		100% Polyester dyed	13,590 Sq.
	woven fabric, GSM-56+/-10%,		woven fabric, GSM-56+/-	meter
	Style No. 348448-355115-		10%	
	355116			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/10/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	12.06.2014	Status: Approved
HQ File :01/84/050/00062/AM15/		Lic.No/Date:0510387311 23.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify

|51

the Advance Authorization issued in this case as detailed below:-					
,	S.No.	Export Product	Export	Import item	Quantity
2			Quantity		allowed
	1.	Ladies Dress made of 55%	2600 Nos.	55% Cotton 44% Polyester	1430 Kgs.
		Cotton 44% Polyester 1%		1% Spandex dyed knitted	
		Spandex dyed knitted fabric,		fabric, GSM-235+/-10%	
		GSM-235+/-10%, Style No.			
		350488			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:30/10/84-ALC3/2014		Party Name: ANKHUA EXPORTS (P)LTD.	Meet No/Date:10/84-ALC3/2014 12.06.2014	Status: Deferred
	HQ File :01/84/050/00085/AM15/		Lic.No/Date:0510387213 23.05.2014	Defer Date: 10.07.2014.
53	D 11 G 14 11 1		1 1 1 1 1 1	1 0

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM and sketch of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 10.07.2014.

Case No.:32/10/84-ALC3/2014	Party Name: APSARA SILKS	Meet No/Date:10/84-ALC3/2014	Status:
		12.06.2014	Approved

	HQ File :01/8	84/050/00087/AM15/ RLA File	e :07/24/040/0007	76/AM15/ Lic.No/Date:0710 04.06.2014	104767	
	submitted	The Committee considered the car in this case. Accordingly, Committee epeat basis as per decision taken in N	ee after delibe	erations decided to ratify the Ad	vance Authorizat	ion issued in this
54	S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
	1.	100% MRS dyed/printed fabric, GSM-26+/-10%, width-140 cms+/-10%	4750 Meters	100% MRS plain fabric, GSM-26+/-10%, width-140 cms+/-10%	4990 Meters	
	II.	should match in both import and exp		compliance of other usual condit	ions.	

MANUAL AGENDA CASE

(55)

` <u> </u>				
Case No.146	M/s Shahi Exports Pvt. Ltd., Faridabad			
NC 10/AM-15, dt. 12.06.2014	File No.01/84/171/004/AM-15/DES-V			
Fixation of input output norms in respect of Annual Advance Authorization No. 0710095268 dated				
07.05.2013.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 03.07.2014.

(56)

Case No.147	M/s Shahi Exports Pvt. Ltd., Faridabad			
NC 10/AM-15, dt. 12.06.2014	File No.01/84/171/006/AM-15/DES-V			
Fixation of input output norms in respect of Annual Advance Authorization No. 0710094861 dated				
17 04 2013				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under

examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 03.07.2014. (57)

Case No.148	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu		
NC 10/AM-15, dt. 12.06.2014	File No.01/84/50/169/AM-14/DES-V		
Ratification of input output norms in respect of Advance Authorization No.3510041936 dated			
22.08.2013.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/22/2014-15/Hosy., dated 11.06.2014 as detailed below:-

Export P	Export Product					
S.No.	Export Product	Export Quantity				
1.	Mill made Industrial Work wear (Cotton Summer Pant) woven garment made out of 100% Cotton dyed fabric flame resistant finish, GSM-220+/-10%	3000 Nos.				
2.	Mill made Industrial Work wear woven garment (Cotton Summer Jacket) made out of 100% Cotton dyed fabric flame resistant finish, GSM-220+/-10%	2000 Nos.				

Import Items

S.No.	Import Item	Quantity Allowed
1.	Raw Cotton Natural fibre	3562 Kgs.
2.	Vat dyes	42.40 Kgs.
3.	Flacovan (FR Chemicals)	1249.53 Kgs.
4.	Ukadan flame resistant chemicals	132.86 Kgs.
5.	Silastal flame resistant chemicals	56.54 Kgs.
6.	Silastan flame resistant chemicals	11.30 Kgs.

7.	FR Thread	119 Kgs.
8.	Furnace Oil	As per fuel policy
9.	Polyvinyl Alcohol	28.27 Kgs.

The import of Dyes and Chemical (Sl. No.2 to 6) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(58)

Case No.149	M/s Finproject India Pvt. Ltd. Jaipur	
NC 10/AM-15, dt. 12.06.2014	File No.01/84/50/138/AM-12/DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.1310035784 dated		
29.06.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for amendment of export product from EVA Sole Footwear to EVA compound alongwith other details.

- 2. Initially, the applicant firm had taken above Advance Authorization for the export of EVA Sole Footwear and import item was Ethylene Vinyl Acetate Copolymers. Norms Committee considered the case in its meeting held on 26.04.2012 and allowed 12% wastage on imported raw material.
- Now, the applicant firm stated that they are unable to fulfil export obligation of EVA Sole Footwear because orders for supply are not in their hand and licence issued so far are going to expire shortly. However, the applicant firm willing to fulfil their export obligation by exporting another product EVA compound on net to net basis i.e. without any wastage.
- 4. Technically, EVA compound are manufactured by compounding together different grades of raw material either in powder or granular form in mixer and subsequently extruding & cutting them in granular form of EVA compound.

5. Since the firm has requested for export of EVA compound on net to net basis of raw material, the Committee after deliberations as per written comments of DIPP conveyed vide their O.M. dated 11.06.2014 decided to agree with the request of applicant firm. RLA may calculate the balance quantity of EVA left unused by the applicant firm against the licence issued them (after subtracting EVA used up in the manufacture and export of EVA Sole Footwear allowing 12% wastage) and allow exporting of EVA compound on net to net basis of raw material i.e. Ethylene Vinyl Acetate Copolymers.

(59)

Case No.150	M/s Finproject India Pvt. Ltd. Jaipur	
NC 10/AM-15, dt. 12.06.2014	File No.01/84/50/194/AM-12/DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.1310036488 dated		
24.08.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for amendment of export product from EVA Sole Footwear to EVA compound alongwith other details.

- 2. Initially, the applicant firm had taken above Advance Authorization for the export of EVA Sole Footwear and import item was Ethylene Vinyl Acetate Copolymers. Norms Committee considered the case in its meeting held on 12.04.2012 and allowed 12% wastage on imported raw material.
- 3. Now, the applicant firm stated that they are unable to fulfil export obligation of EVA Sole Footwear because orders for supply are not in their hand and licence issued so far are going to expire shortly. However, the applicant firm willing to fulfil their export obligation by exporting another product EVA compound on net to net basis i.e. without any wastage.
- 4. Technically, EVA compound are manufactured by compounding together different grades of raw material either in powder or granular form in mixer and subsequently extruding & cutting them in granular form of EVA compound.
- Since the firm has requested for export of EVA compound on net to net basis of raw material, the Committee after deliberations as per written comments of DIPP conveyed vide their O.M. dated 11.06.2014 decided to agree with the request of applicant firm. RLA may calculate the balance quantity of EVA left unused by the applicant firm against the licence issued them (after

subtracting EVA used up in the manufacture and export of EVA Sole Footwear allowing 12% wastage) and allow exporting of EVA compound on net to net basis of raw material i.e. Ethylene Vinyl Acetate Copolymers.

(60)

Case No.151	M/s Finproject India Pvt. Ltd. Jaipur	
NC 10/AM-15, dt. 12.06.2014	File No.01/84/50/103/AM-12/DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.1310035552 dated		
06.06.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for amendment of export product from EVA Sole Footwear to EVA compound alongwith other details.

- 2. Initially, the applicant firm had taken above Advance Authorization for the export of EVA Sole Footwear and import item was Ethylene Vinyl Acetate Copolymers. Norms Committee considered the case in its meeting held on 08.09.2011 and rejected the proposal of applicant firm.
- Now, the applicant firm stated that they are unable to fulfil export obligation of EVA Sole Footwear because orders for supply are not in their hand and licence issued so far are going to expire shortly. However, the applicant firm willing to fulfil their export obligation by exporting another product EVA compound on net to net basis i.e. without any wastage.
- 4. Technically, EVA compound are manufactured by compounding together different grades of raw material either in powder or granular form in mixer and subsequently extruding & cutting them in granular form of EVA compound.
- 5. Since the firm has requested for export of EVA compound on net to net basis of raw material, the Committee after deliberations as per written comments of DIPP conveyed vide their O.M. dated 11.06.2014 decided to agree with the request of applicant firm. RLA may calculate the balance quantity of EVA left unused by the applicant firm against the licence issued them (after subtracting EVA used up in the manufacture and export of EVA Sole Footwear allowing 12% wastage) and allow exporting of EVA compound on net to net basis of raw material i.e. Ethylene Vinyl Acetate Copolymers.

(61)

Case No.152	M/s Finproject India Pvt. Ltd. Jaipur	
NC 10/AM-15, dt. 12.06.2014	File No.01/84/50/105/AM-12/DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.1310035553 dated		
06.06.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for amendment of export product from EVA Sole Footwear to EVA compound alongwith other details.

- Initially, the applicant firm had taken above Advance Authorization for the export of EVA Sole Footwear and import item was Ethylene Vinyl Acetate Copolymers. Norms Committee considered the case in its meeting held on 19.04.2012 and allowed 12% wastage on imported raw material.
- 3. Now, the applicant firm stated that they are unable to fulfil export obligation of EVA Sole Footwear because orders for supply are not in their hand and licence issued so far are going to expire shortly. However, the applicant firm willing to fulfil their export obligation by exporting another product EVA compound on net to net basis i.e. without any wastage.
- 4. Technically, EVA compound are manufactured by compounding together different grades of raw material either in powder or granular form in mixer and subsequently extruding & cutting them in granular form of EVA compound.
- 5. Since the firm has requested for export of EVA compound on net to net basis of raw material, the Committee after deliberations as per written comments of DIPP conveyed vide their O.M. dated 11.06.2014 decided to agree with the request of applicant firm. RLA may calculate the balance quantity of EVA left unused by the applicant firm against the licence issued them (after subtracting EVA used up in the manufacture and export of EVA Sole Footwear allowing 12% wastage) and allow exporting of EVA compound on net to net basis of raw material i.e. Ethylene Vinyl Acetate Copolymers.

(62)

Case No.153	M/s Finproject India Pvt. Ltd. Jaipur	
NC 10/AM-15, dt. 12.06.2014	File No.01/84/50/061/AM-12/DES-V	
Ratification of input output norms against Advance Authorization No.1310035189 dated 20.04.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for amendment of export product from EVA Sole Footwear to EVA compound alongwith other details.

- 2. Initially, the applicant firm had taken above Advance Authorization for the export of EVA Sole Footwear and import item was Ethylene Vinyl Acetate Copolymers. Norms Committee considered the case in its meeting held on 09.06.2012 and rejected the proposal of applicant firm.
- 3. Now, the applicant firm stated that they are unable to fulfil export obligation of EVA Sole Footwear because orders for supply are not in their hand and licence issued so far are going to expire shortly. However, the applicant firm willing to fulfil their export obligation by exporting another product EVA compound on net to net basis i.e. without any wastage.
- 4. Technically, EVA compound are manufactured by compounding together different grades of raw material either in powder or granular form in mixer and subsequently extruding & cutting them in granular form of EVA compound.
- 5. Since the firm has requested for export of EVA compound on net to net basis of raw material, the Committee after deliberations as per written comments of DIPP conveyed vide their O.M. dated 11.06.2014 decided to agree with the request of applicant firm. RLA may calculate the balance quantity of EVA left unused by the applicant firm against the licence issued them (after subtracting EVA used up in the manufacture and export of EVA Sole Footwear allowing 12% wastage) and allow exporting of EVA compound on net to net basis of raw material i.e. Ethylene Vinyl Acetate Copolymers.

(63)

Case No.154	M/s Modelama Exports Ltd., Gurgaon	
NC 10/AM-15, dt. 12.06.2014	File No.01/84/162/021/AM-15/DES-V	
Fixation of input output norms against Annual Advance Authorization No.0510280551 dated		
28.12.2010 and 0510268422 dated 19.07.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per

written comments of DC(MSME)'s conveyed vide their U.O.No.37(5)/23/2014-15/Hos., dated 12.06.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Jacket made of 80% Cotton	13,115	80% Cotton 20% Nylon	3.38 Sq.
	20% Nylon woven PFD fabric,	Nos.	woven PFD fabric, GSM-	meter per
	GSM-96+/-10% with 100%		96+/-10%, width-57"	piece
	Polyester satin woven lining fabric		100% Polyester satin woven	1.25 Sq.
	with zipper, GSM-88+/-10%, Style		lining fabric, GSM-88+/-10%	meter per
	No.827925			piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(64)

Case No.155	M/s Modelama Exports Ltd., Gurgaon	
NC 10/AM-15, dt. 12.06.2014	File No.01/84/171/021/AM-15/DES-V	
Fixation of input output norms against Annual Advance Authorization No.0510280551 dated		
28.12.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME)'s conveyed vide their U.O.No.37(5)/24/2014-15/Hos., dated 11.06.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Jacket made of 60%	15,190	60% Wool, 20% Polyester	2.67 Sq. meter
	Wool, 20% Polyester 20%	Nos.	20% Polyamide dyed woven	per piece
	Polymide dyed woven fabric,		fabric, GSM-325+/-10%,	
	GSM-325+/-10% & 100%		width-59"	
	Polyester twill & satin woven		100% Polyester twill & satin	1.21 Sq. meter
	lining fabric, GSM-75+/-10% &		woven lining fabric, GSM-	per piece
	85+/-10% with Zipper, Style		75+/-10%, width-57"	

No.871102	100% Polyester twill & satin	1.02 Sq. meter
	woven lining fabric, GSM-	per piece
	85+/-10%, width-57"	
	Zipper	15,190 Nos.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(65)

Case No.156	M/s Modelama Exports Ltd., Gurgaon	
NC 10/AM-15, dt. 12.06.2014	File No.01/84/171/015/AM-15/DES-V	
Fixation of input output norms against Annual Advance Authorization No.0510280551 dated		
28.12.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 26.06.2014.

(66)

Case No.157	M/s Modelama Exports Ltd., Gurgaon	
NC 10/AM-15, dt. 12.06.2014	File No.01/84/171/023/AM-15/DES-V	
Fixation of input output norms against Annual Advance Authorization No.0510280551 dated		
28.12.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME)'s conveyed vide their U.O.No.37(5)/25/2014-15/Hos., dated 11.06.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Men's Jacket made of 100%	5494 Nos.	100% Cotton solid dyed woven	4.00 Sq. meter
	Cotton solid dyed woven fabric		fabric with Zipper, GSM-	per piece
	with Zipper, GSM-139+/-10%,		139+/-10%, width-58"	
	Style No.827233		Zipper	1 per piece

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(67)

Case No.158	M/s Madhu India Deco Ltd., Mumbai	
NC 10/AM-15, dt. 12.06.2014	File No.01/84/162/261/AM-13/DES-V	
Enhancement of Kraft Paper Wastage from 10.19% to 15.42% to 100% EOU.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 10.07.2014.
